



**Legislative Assembly of the State of Goa**

**The Goa Motor Vehicles  
(Taxation on Passengers and Goods)  
(Amendment) Bill, 2013**

(Bill No. 29 of 2013)

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(As introduced in the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM-GOA  
OCTOBER, 2013**

The Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment)

Bill, 2013

(Bill No. 29 of 2013)

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BILL

further to amend the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act 7 of 1974).

Be it enacted by the Legislative Assembly of Goa in the Sixty-fourth Year of the Republic of India, as follows:-

1. Short title and commencement. — (1) This Act may be called the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Act, 2013.  
(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of August, 2013.
2. Amendment of Schedule. — In the Schedule appended to the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act 7 of 1974), in clause (1), in sub-clause (a), —
  - (i) for items (i) and (ii), the following shall be respectively substituted, namely : —  
“(i) Vehicles permitted to ply as stage carriages ---- Rupees forty, per seat, per month, for the vehicles registered in the State of Goa.  
Explanation. — Where stage carriage is permitted to carry standing passengers, one third of fee per seat referred to in item (i) shall also be payable in respect of each of the standing passengers aforesaid as if seating accommodation had been provided for them.  
(ii) Vehicles permitted to ply as contract carriages ---- Rupees seventy five, per seat, per month for the vehicle registered in the State of Goa and rupees

three hundred, per seat, for the vehicles registered in a State other than the State of Goa, for one round trip.”.

(ii) in item (iii), for sub-item (c), the following shall be substituted, namely: -

“(C) for bus (sleeper coach): — Rupees two hundred, per passenger, per month.”;

(iii) for item (vi), the following shall be substituted, namely \_

“(vi) Vehicles in respect of which countersignatures of permits have been granted under section 88(4) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), registered in a State other than the State of Goa and plying in the State of Goa,

for bus or mini bus: - Rupees eight hundred, per seat, per month.”.

**Repeal and Saving** — (1) The Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Ordinance, 2013 (Ordinance 1 of 2013) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

### **Statement of Objects and Reasons**

The Bill seeks to amend the Schedule appended to the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act 7 of 1974), so as to specify/revise rates of composition fee in respect of following vehicles:-

- (i) Vehicles registered in the state of Goa and **permitted to ply as stage carriages;**
- (ii) Vehicles registered in the State of Goa and vehicles registered in a State other than the State of Goa and **permitted to ply as contract carriages.**
- (iii) **For bus (sleeper coach)** that are registered in the State of Goa and permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) and
- (iv) **Bus or mini bus** that are registered in a State other than the State of Goa and plying in the State of Goa and countersignatures of permits have been issued under section 88(4) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988).

The Bill also seeks to repeal the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Ordinance, 2013 (Ordinance No. 1 of 2013) promulgated by the Governor of Goa on 23-8-2013.

This Bill seeks to achieve the above objects.

### **Financial Memorandum**

The amendments proposed in the Bill would result in loss of revenue generation to the extent of Rs. 2.5 Crores, per annum, approximately.

**Memorandum Regarding Delegated Legislation**

No delegated legislation is involved in this Bill.

Porvorim-Goa  
/10/2013

Shri Ramkrishna alias Sudin Dhavalikar  
Minister for Transport

Assembly Hall  
Porvorim-Goa  
/10/2013

N.B. Subhedar,  
Secretary to the  
Legislature Assembly of Goa

**Governor's Recommendation under Article 207 of the Constitution of India**

In pursuance of Article 207 of the Constitution of India , I, Bharat Vir Wanchoo, the Governor of Goa , hereby recommend the introduction and consideration of the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Bill, 2013 by the Legislative Assembly of Goa.

**Governor of Goa**